

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI


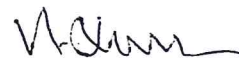
(13)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/40/ (IB)/2017  
NAME OF THE PETITIONER(S) : POONAM ENTERPRISE  
NAME OF THE RESPONDENT(S) : SHRIRAM EPC LTD  
UNDER SECTION : 433(e) (f)

| S.No. | NAME (IN CAPITAL) | DESIGNATION            | SIGNATURE |
|-------|-------------------|------------------------|-----------|
|       |                   | REPRESENTATION BY WHOM |           |

|    |                              |                           |   |
|----|------------------------------|---------------------------|---|
| 1. | M. A. Mudimannan<br>Advocate | M/s. Poonam<br>Enterprise |   |
| 2. | V. SURESH                    | Counsel for Respondent    |  |

**ORDER**

Counsel representing both the parties are present. Counsel for respondent stated that an IRP was appointed by the Division Bench in TCP/537/IB/17 in a connected matter where the respondent is the same and the respondent has preferred an appeal before the NCLAT which is pending. He filed a copy of the appeal and the same is taken on record. In view of the pending appeal, counsel for respondent prayed time for making submissions in this matter. He also stated that the respondent is intending to settle the matter with the petitioner. Considering both the submissions and in the interest of justice, I am inclined to grant time. Accordingly time is extended at request. Put up on 03.10.2017 at 10.30 A.M.

K Anantha Padmanabha Swamy  
Member (Judicial)